

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 785 of 2018

IN THE MATTER OF:

India SME Asset Reconstruction Co. Ltd. ...Appellant

Vs

Medirad Tech India Ltd.Respondent

Present:

For Appellant: Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Geetika Sharma, Advocates. Ms. Seema Jangid, CS.

For Respondent: Dr. U.K. Chaudhary, Senior Advocate along with Mr. Anurag Bhatt, Mr. Sanjay Katiya;l, Mr. Lokesh Pathak and Mr. Dhruv Gupta, Advocates.

ORDER

22.08.2019 On 19.12.2018, when the matter was taken up by this Appellate Tribunal, learned Counsel for the Appellant showed certain documents suggesting that the debt is not barred by limitation. On the other hand, according to the learned Counsel for the Respondent, the debt is barred by limitation and therefore, the application under Section 7 of Insolvency and Bankruptcy Code, 2016, was dismissed by the Adjudicating Authority. It is further stated that the person who filed the application was not authorized person. However, according to learned Counsel for the Appellant, the same has not been taken up by the Adjudicating Authority.

Heard the parties, **Judgment reserved.**

It will be open to the parties to file their respective Written Submissions,
not more than three pages, by 26.08.2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk